

# HIGH COURT OF JUDICATURE AT ALLAHABAD

## NOTIFICATION

DATED: ALLAHABAD: SEPTEMBER 26, 2023

No. 2093 /Admin. (Services)/2023

Smt. **Jyotsna Siwach**, Additional District & Sessions Judge, Lucknow to be Additional District & Sessions Judge (Fast Track Court), Lucknow for trying cases of crime against women vice Sri Rajneesh Mohan Verma.

No. 2094 /Admin. (Services)/2023

Pursuant to Government Notification No. U.O.-103/Chh-Pu.-9-23-167G/09-Nyay-2 dated 23.09.2023 Sri **Rajneesh Mohan Verma**, Additional District & Sessions Judge (Fast Track Court), Lucknow to be Additional District & Sessions Judge/Special Judge, Special Court, Anti-corruption, C.B.I., Court No. 04, Lucknow.

No. 2095 /Admin. (Services)/2023

Sri **Mahesh Chandra Verma**, Additional District & Sessions Judge, Ballia to be Additional District & Sessions Judge/Special Judge, Ballia vice Sri Ravi Karan Singh.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Ballia against the special court created for trying cases under the said Act.

No. 2096 /Admin. (Services)/2023

Sri **Ravi Karan Singh**, Special Judge/Additional District & Sessions Judge, Ballia to be Additional District & Sessions Judge, Ballia.

No. 2097 /Admin. (Services)/2023

Sri **Pratham Kant**, Additional District & Sessions Judge, Ballia to be Additional District & Sessions Judge/Special Judge, Ballia in the exclusive Court for trying cases covered under the Protection of Children from Sexual Offences (POCSO) Act, 2012 vice Sri Harish Chandra.

No. 2098 /Admin. (Services)/2023

Sri **Harish Chandra**, Special Judge/Additional District & Sessions Judge, Ballia to be Additional District & Sessions Judge (Fast Track Court), Ballia against the Fast Track Court created under the scheme of 14<sup>th</sup> Finance Commission.

No. 2099 /Admin. (Services)/2023

Sri **Rahul Dubey**, Additional District & Sessions Judge, Ballia to be Additional District & Sessions Judge (Fast Track Court), Ballia for trying cases of crime against women.

BY ORDER OF THE HON'BLE COURT,

sd/-  
(RAJEEV BHARTI)  
REGISTRAR GENERAL

No. 679/Admin. (Services)/2023, Dated: Allahabad: September 26, 2023.

Copy forwarded for information and necessary action to:

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. The Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow. (Information available on E-mail)

3. The Pramukh Sachiv Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow. (Information available on E-mail)
4. The Special Secretary (Law) and Addl. Legal Remembrancer, Government of U.P. Supreme Court (Legal Cell), III Floor, Bar Council of India Building, 21 Rouse Avenue Urdu Ghar Marg, New Delhi.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (Information available on E-mail).
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges and Principal Judges, Family Court (Information available on E-mail).

The Officers mentioned above shall hand over charge of their present posts and shall proceed to take over charge of their new postings immediately or as per direction mentioned in D.O. Letter No. 35/Admin. (Services)/2022 dated 21.01.2022, if applicable.

The handing and taking over charge certificates may kindly be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

The officers shall also mention their personal ID no., allotted by the Court on the charge certificate.

It is to add that local arrangements shall be made by the concerned District & Sessions Judge in pursuance of the Circular Letter No.27/D.R.(S)/2000 dated 21.6.2000, Circular Letter no. 30/Admin.(Services)/2019 dated 19.11.2019 and Circular Letter No. 03/Admin.(Services)/ 2020 dated 03.03.2020 accordingly.

**Kindly refer to G.L. No. 27/Admin G-II dated 24.11.2021 wherein it has been directed that "District & Sessions Judges & Principal Judges of Family Courts to strictly ensure that no case remains pending in courts falling vacant on account of transfer etc. of presiding officers, unless the same is specifically barred.**

**That immediately upon handing over charge by the transferred Presiding Officer and the Court falling vacant as a result thereof, the staff attached to such vacant court be transferred to other courts/establishment."**

8. The Senior Registrar, High Court, Lucknow Bench, Lucknow. (Information available on E-mail).
9. The Senior Registrar (Judicial) (Confidential), High Court, Allahabad. (Information available on E-mail)
10. The Registrar (Judicial) (Budget), High Court, Allahabad. (Info. available on E-mail)
11. The Registrar (Judicial) (Inspection), High Court, Allahabad. (Information available on E-mail)
12. The Joint Registrar (Judicial) (Computers), High Court, Allahabad. (Info. available on E-mail)
13. The Deputy Registrar (Admin. Misc.-2), High Court, Allahabad. (Info. available on E-mail)
14. The Deputy Registrar (G.), High Court, Allahabad. (Info. available on E-mail)
15. The Deputy Registrar (Conf. 'B'), High Court, Allahabad. (Info. available on E-mail)
16. The Assistant Registrar (Admin. A-3 ), High Court, Allahabad. (Info. available on E-mail)
17. The Assistant Registrar (Admin. A-2 ), High Court, Allahabad. (Info. available on E-mail)
18. The Assistant Registrar (Admin. C ), High Court, Allahabad. (Info. available on E-mail)
19. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
20. The Principal Secretary, Home Department, Government of U.P., Lucknow.
21. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.

22.P.Ss. to Hon'ble the Administrative Judges with the request to place this notification before His Lordship for kind perusal. (Information available on E-mail).

**BY ORDER OF THE HON'BLE COURT,**

**sd/-**

**(SATISH KUMAR PUSHKAR)  
DEPUTY REGISTRAR (SERVICES)**